Central Administrative Tribunal Principal Bench, New Delhi

Q.A.617/95

New Delhi this the 24th Day of February, 1997

Hon'ble Dr Jose P. Verghese, Vice Chairman (J)

Miss Usha Gupta, D/o Shri H.S. Gupta, R/o 3679, Gali Lohew3ali, Chawri Bazar, New Delhi.

..... Applicant

(By Advocate : Shṛi O.Ņ. Moolri)

VERSUS

Dr B. Chakravarty, Medical Superintendent Safdarjung Hospital, New Delhi.

..... Respondents

By Advocate : Shri Madhav Panikar)

ORDER(ORAL)

(By Hon'ble Dr Jose P. Verghese, VC(J))

- 1. This case had come for final hearing on 17.1.92. On the said date it was pointed out by the respondents counsel that a similar prayer was made in the Contempt of Courts proceedings and the court had recorded a finding that nothing is left for compliance in respect of the original order dated 17.9.93.
- 2. The learned counsel for the applicant had pressed for the payment of increment which according to him has not been paid. The learned counsel for the applicant also stated that the arrears of payment even though the same has been correctly calculated by the respondents, the same has not been paid to the applicant during the period 1988-89 onwards till the year 1994.



- 3. On the basis of these submissions a direction was issued to the respondents to produce the file, for our satisfaction whether the payment with respect to the categories referred to above and for the years alleged have been paid or not. The respondents are also directed to produce the copy of the cheque indicating the date of payment and the receipt thereof at the instance of the applicant.
- and we find that a cheque bearing No.537356 was issued on 2.5.95 in favour of Miss Usha Gupta for an amount of Rs.2,683/- ,and the receipt on a revenue stamp which indicates that this amount is for the period 21.11.1988 to 7.11.94 ,and received on 5th May, 1995. In view of this, we are satisfied with the submissions of the respondents that the payment for the period from November 1988 to November 1994 has been made. We are satisfied that the said payment has been paid against the receipt of the applicant. In view of this this 0.A. is disposed of, as nothing more is left for compliance in respect of the original order dated 17.9.93. The matter is disposed of accordingly.

(Dr Jose 4. Verghese) Vice Chairman (J)